

halt and curb it, as part of the six Nation Initiative and in other multi-lateral forums.

1361. [Transferred to the 6th May, 1986].

लक्ष्मी नारायण मन्दिर को उड़ाने का षडयन्त्र

1362. श्री सत्य प्रकाश मालवीय : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिनांक 24 अप्रैल, 1986 को दिल्ली में लक्ष्मीनारायण (बिड़ला) मन्दिर को उड़ा देने का षडयन्त्र प्रकाश में आया, और

(ख) यदि हां, तो इस संबंध में ज्योरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री राम निवास मिर्धा) : (क) जी हां, श्रीमान। लेकिन लक्ष्मीनारायण (बिड़ला) मन्दिर को उड़ा देने के षडयन्त्र के बारे में स्थानीय पुलिस को सूचना 17-4-1986 को मिली थी न कि 24-4-1986 को।

(ख) प्राप्त सूचना के आधार पर, आतंकवादी और विघटनकारी गतिविधियाँ (निवारण) अधिनियम 1985 की धारा 4 के अन्तर्गत पुलिस स्टेशन, मन्दिर मार्ग, नई दिल्ली में एक मामला प्रथम सूचना रिपोर्ट सं० 176 तारीख 17-4-1986 दर्ज किया गया था। इस संबंध में एक व्यक्ति गिरफ्तार किया गया है।

Murders in Delhi

1363. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of HOME AFFAIRS be pleased to state the number of murders committed in Delhi since 1st January, 1986 and how many cases have been solved so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): 79 murders have been committed in

Delhi during the period from 1-1-1986 to 30-4-1986. Out of these 51 murders have since been worked out so far.

Representation of different States Cadres' IAS Officers in Central Ministries

1364. SHRI CHIMANBHAI MEHTA: Will the PRIME MINISTER be pleased to state:

(a) the number of secretaries and additional secretaries in various Central Ministries/Departments from each State separately;

(b) the names of States whose secretaries are given extended tenure and further renewal of extended tenure; and

(c) whether it is a fact that cadres of State of Gujarat do not find posting at the secretaries or additional secretaries level at present, if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM):

(a) A statement showing the number of IAS officers of different States Cadres holding posts at the level of Additional Secretary and Secretary at the Centre is enclosed. (See below).

(b) The tenure rule is not applied to posts at the level of Secretary and hence the question of extension of tenure and further renewal of extended tenure does not arise.

(c) It is not a fact that officers of Gujarat Cadre do not find posting at the level of Secretary and Additional Secretary at the Centre. However, whenever any cadre is inadequately represented, appropriate action is taken to ensure a fair and balanced representation for that cadre.